

263 19/12/25
 SL No. _____ Date _____

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 EASTERN ZONE BENCH, FINANCE CENTRE,
 3RD FLOOR, NEW TOWN, KOLKATA

Execution Application No.6/2025/EZ

Arising out of:

Original Application No.30 of 2014/EZ

In the matter of :

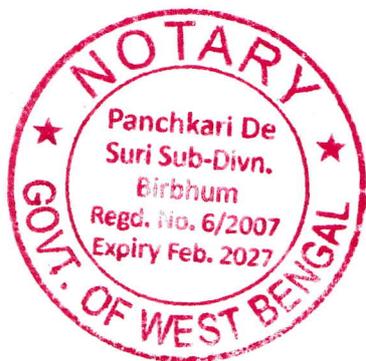
Joydeep Mukherjee

...Decree Holder

Versus

Chief Secretary, Government of West Bengal & Ors.

...Judgment Debtor (s)



SUPPLEMENTARY AFFIDAVIT OF COMPLIANCE FILED ON BEHALF OF THE
 RESPONDENT NO.2 /JUDGMENT DEBTOR NO.2, THE DISTRICT MAGISTRATE,
 BIRBHUM.

INDEX

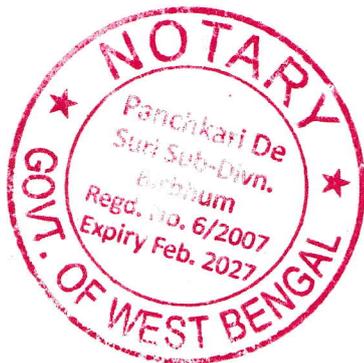
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1.	Supplementary Affidavit of Compliance		3 - 8
2.	Photocopies of the Work Order No. MED/BIR/497/15-7/2021 dated 27.11.2025 issued for construction of SWM plants in Rampurhat Municipality, the Work Order dated 31.12.2024 issued in connection with disposal of legacy waste and some photographs of the dumping site for Rampurhat Municipal areas;	'R-2/1'	9 - 12
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SL No. 263 Date 19/12/25

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5.	Some photographs showing the public awareness campaign held on 15.11.2025 and photographs showing collection of garbage on 18.12.2025	'R-2/4'	20
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Filed by:-



Sibojyoti Chakrabarti
Advocate
State of West Bengal
(M): 9007035534

SL No. 283 Date 19/12/25

✗

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA

Execution Application No.6/2025/EZ

Arising out of:

Original Application No.30 of 2014/EZ

In the matter of :

Joydeep Mukherjee

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SUPPLEMENTARY AFFIDAVIT OF COMPLIANCE FILED ON BEHALF OF THE RESPONDENT NO.2 /JUDGMENT DEBTOR NO.2, THE DISTRICT MAGISTRATE, BIRBHUM.

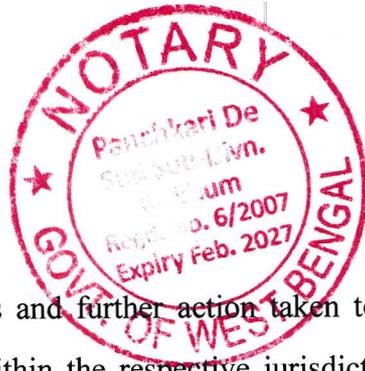
I, Shri. Dhaval Jain, son of Manoj Kumar Jain, aged about 36 years, by faith Jain working for gain as the District Magistrate and Collector, District- Birbhum, having office at P.O. & P.S. Suri, District Birbhum, West Bengal , PIN 731101, do hereby solemnly affirm and say as under :-

1. That I am presently posted as the District Magistrate and Collector, Birbhum District having my office at Suri, Post Office & Police Station- Suri, District- Birbhum, West Bengal. I am the Respondent No.2/Judgment Debtor No.2 and I have made myself acquainted with the facts and circumstances of the case and as such I am competent to swear sign and affirm this affidavit.

2. That, the deponent/District Magistrate, Birbhum has filed his Affidavit of Compliance dated 16.12.2025 to the solemn directions dated 29.07.2019 and 10.10.2025 passed by this Hon'ble Tribunal placing on record the Acton Taken so far towards compliance of the solemn direction dated 29.07.2019 of this Hon'ble Tribunal.

Panchkari De
NOTARY
SURI SADAR SD BIRBHUM

19/12/25



3. That, certain facts and further action taken towards compliance of the solid waste management activities within the respective jurisdictional areas of local bodies within the Tarapith-Rampurhat Development Authority (TRDA) areas were inadvertently omitted to be placed in the said compliance affidavit dated 16.12.2025 filed by the deponent and the same are required to be placed on record before this Hon'ble Tribunal for the sake of adjudication of the present matter. Hence the deponent is filing this Supplementary Affidavit of Compliance.

4. At this stage it is submitted that jurisdictional area of the Tarapith-Rampurhat Development Authority (TRDA) consists of one Municipality area and nine Gram Panchayat area, which are as follows:

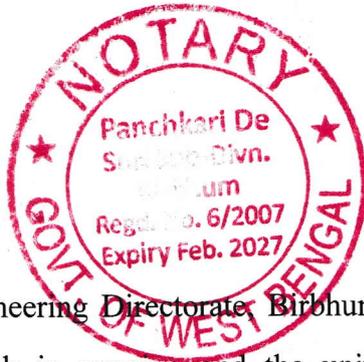
SL No.	Block or Municipality jurisdiction	Name of Municipality/Gram Panchayat
1	Municipality	Rampurhat Municipality
2	Rampurhat-I Block	Kusumba, Dakhalbati, Kharun, Barshal, Ayas (part), Bonhat (part)
3	Rampurhat-II Block	Budhigram, Sahapur
4	Mayureswar-I Block	Dabuk (part)

5. It is respectfully submitted that in pursuance of the provisions of the Solid Waste Management Rules, 2016, certain steps towards setting up of Solid Waste Management units have been taken by the District Administration of Birbhum through the local authorities/bodies of these areas within their respective jurisdictional area, which are as follows:

- (i) For the Rampurhat Municipality, the e-Tender for construction of 28 TPD Municipal Solid Waste processing plant within the Rampurhat Municipal areas has already been conducted and the work order being No. MED/BIR/497/15-7/2021 dated 27.11.2025 has been issued to the selected agency "Saha Civil Construction Private Limited" by the Executive Engineer,

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19/12/25



Municipal Engineering Directorate, Birbhum Division. Pursuant thereto, the preparatory work is ongoing and the unit is expected to be set up and functional within one year, as per the schedule of the said work order.

It is further submitted that the solid waste within the Rampurhat Municipal areas are being collected and dumped at a dedicated dumping site and the legacy waste lying in the said site is being disposed of through bio-mining and bio-remediation process.

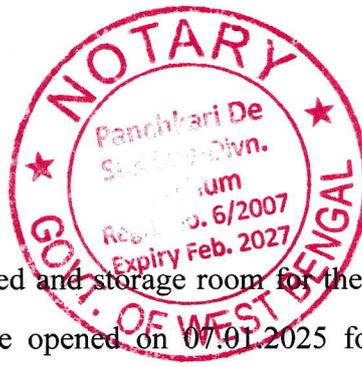
Photocopies of the aforesaid Work Order No. MED/BIR/497/15-7/2021 dated 27.11.2025 issued for construction of SWM plants in Rampurhat Municipality, the Work Order dated 31.12.2024 issued in connection with disposal of legacy waste and some photographs of the dumping site, are annexed hereto as Annexure-‘R-2/1’.

- (ii) One Solid Waste Management unit each in the six Gram Panchayats under Rampurhat-I Block, in the Budhishal and Sahapur Gram Panchayats under Rampurhat-II Block and in Dabuk Gram Panchayat under Mayureswar-I Block, falling within the TRDA areas, have also set up in the respective Gram Panchayat jurisdiction and the same are functional.

System generated report dated 18.12.2025 from the portal of West Bengal Rural Sanitation System about these Solid Waste Management units under Rampurhat-I Block together with some photographs of solid waste management activities at Budhishal and Sahapur Gram Panchayats under Rampurhat-II Block and Dabuk Gram Panchayat under Mayureswar-I Block, are annexed hereto as Annexure-‘R-2/2’.

6. It is further submitted that steps towards setting up of one Plastic Waste Management unit at Rampurhat-I Block for disposal of plastic waste from the areas of Rampurhat-I and Rampurhat-II Blocks have been taken and the NIT dated 21.11.2025 has been floated inviting

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tenders for construction of machine shed and storage room for the said Plastic Management unit. Pertinently, the said NIT will be opened on 07.01.2025 for selection of successful agency to be engaged for the said work. It is expected that the said work of setting up of solid waste management unit may be completed with six months.

It is relevantly submitted that the plastic waste segregated at the SWM units at each Gram Panchayats under Rampurhat-I and Rampurhat-II Blocks are being separately dumped at the site of these SWM units for the time being. On the other hand, the plastic waste of Rampurhat-II Block including the Dabuk Gram Panchayat, after segregation at the respective SWM units, are being sent to the Plastic Waste Management Unit at Md. Bazar Block for disposal regularly.

Photocopy of the said NIT dated 21.11.2025 for construction of machine shed and storage room for the said Plastic Management unit at Rampurhat-I Block, is annexed hereto as Annexure-‘R-2/3’.

7. It is further submitted that a public awareness campaign regarding the hazards of single-use plastics including thermocol was conducted by the District Administration on 15.11.2025 at the Tarapith Temple and its adjoining areas. Apart from that, garbage from the said temple and its adjoining areas are being regularly collected by the TRDA through the engaged agency to avoid contamination and for the safety of public health and the same are being dumped at the dedicated site for the time being, as already placed in the Compliance Affidavit dated 16.12.2025 filed by the deponent.

Some photographs showing the aforesaid public awareness campaign held on 15.11.2025 and photographs showing collection of garbage on 18.12.2025 are annexed hereto as Annexure-‘R-2/4’.

8. It is further submitted that as a further step towards setting up of Solid Waste Management unit by the TRDA itself within its jurisdictional area, apart from the above stated SWM units set up at the respective Gram Panchayats under the TRDA area, as

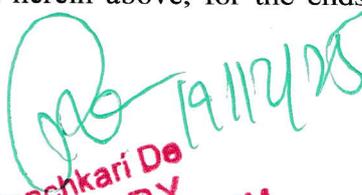
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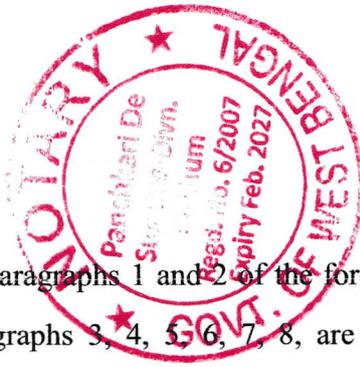


submitted herein above, the District Magistrate, Birbhum in pursuance of Rule 12 of the Solid Waste Management Rules, 2016, has already taken step towards allocation of land/site for setting up of the same by the TRDA, pursuant to which, a Government land measuring an area of 23.46 acres at Mouza- Bhatina was transferred by the State Government in the L&LR Department in favour of the UD & MA Department for the same vide Memo No.109-GE(M)/2L-272/16 dated 10.01.2017 issued by the Assistant Secretary, L&LR Department. However, it is reiterated in repetition of my statements made in Paragraph 10 (V) of the Compliance Affidavit dated 16.12.2025 already filed by the deponent, that the said land could not be utilized for the said purpose due to some issues and therefore, an alternative land at Mouza- Radipur measuring about 27.19 acres was identified for the said purpose and the District Magistrate, Birbhum circulated a letter dated 31.05.2017 to the appropriate authority of the UD & MA Department for further course of action. However, it is further reiterated that the said alternative land at Mouza- Radipur could not also be settled and utilized due to some local resistance from the inhabitants, but the garbage/waste from the Tarapith Temple and its adjoining areas are being regularly collected and dumped by the TRDA through its engaged agency at a site on another Government land at Mouza- Atla for the time being. It is further reiterated that the District Administration is in the process of identifying further suitable alternative land for development of dumping ground towards its permanent solution.

Photocopies of the aforesaid Memo No. 109-GE(M)/2L-272/16 dated 10.01.2017 of the L&LR Department in connection with inter departmental transfer of land for SWM project together with the aforesaid letter dated 31.05.2017 issued by the District Magistrate, Birbhum for alternative site for the SWM project are annexed hereto as Annexure-‘R-2/5’.

9. It is most humbly prayed that this Hon’ble Tribunal may graciously be pleased to take into consideration the facts and steps towards solid waste and plastic waste management activities within the areas of TRDA, as submitted herein above, for the ends of justice in adjudication of the present matter.


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 SURI SADAR SD BIRBHUM



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10. The statements made in paragraphs 1 and 2 of the foregoing affidavit are true to my knowledge, those made in paragraphs 3, 4, 5, 6, 7, 8, are information derived from the available records, which are maintained in the office of the deponent in usual course of office business and the rest are my humble submission and prayer before this Hon'ble Tribunal.

Dhaval Jain
Deponent

Verification

I, Shri. Dhaval Jain, the District Magistrate and Collector, Birbhum District, do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Suri, Birbhum, this the 19th day of December, 2025.

Dhaval Jain
Deponent

Solemnly affirmed before me
19 day of Dec 2025
by Deponent *D. Jain*
Identified by *SK. Alauddin*
Adv

Identified by me
SK. Alauddin
Advocate
19.12.2025
SK. ALAUDDIN
Advocate
SURI JUDGE'S COURT
Enrollment No.-WB-1528/1988

SK. Alauddin
19/12/25
Panchkari De
NOTARY
SURI SADAR SD BIRBHUM

GOVT. OF WEST BENGAL
OFFICE OF THE EXECUTIVE ENGINEER
MUNICIPAL ENGINEERING DIRECTORATE
BIRBHUM DIVISION, INDOOR STADIUM, SPORTS COMPLEX
RABINDRAPALLY, SURI, BIRBHUM. PIN-731101
Email: - eemedbir@gmail.com

Annexure-R-2/1

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Memo No. MED/BIR/497/15-7/2021

Date:- 27.11.2025

From: The Executive Engineer
M. E. Directorate
Birbhum Division
Suri, Birbhum.

To : Saha Civil Construction Private Limited
Vill-Dhalua Police Para Near
Netaji Subhas Engineering Collage
Po- Dhalua, PS-Sonarapur
Dt Kolkata, Pin- 700152



Sub: - Work Order for "Construction of proposed 28 TPD Municipal Solid waste Processing Plant under Swachh Bharat Mission within Rampurhat Municipality in Birbhum District".

Ref: e-NIT No. Notice Inviting e-Tender No 06 of SE(WC) / MED / 2025-26(2nd call), vide Memo. No. MED/ SE (W) / 311 / W- 263/2021 Pt.I Dated. 25.07.2025 & Subsequent letter of Acceptance from Superintending Engineer, West Circle, vide Memo No :- MED/ SE (W) / 574/ W- 263 / 2021 Pt-I, Dated:- 18.11.2025

Tender ID:- 2025_MAD_883381_1

Estimated Amount: -Rs. 5,01,37,583.00 (Rupees Five Crore OneLakh Thirty Seven Thousand Five Hundred and Eighty Three) only.

Offered Rate: -3.02% Below.

Tendered Amount: - Rs. 4,86,23,428.00 (Rupees Four Crore Eighty Six Lakh Twenty Three Thousand Four Hundred and Twenty Eighty) only.

Dear Sir,

Consequence upon execution of formal agreement with the Superintending Engineer, West Circle, M.E.Dte, Burdwan and as per above mentioned references, I on behalf of the governor of West Bengal have the pleasure to inform you that the rate offered by you as mentioned above has been found the lowest and accepted by the authority concerned. The amount is inclusive of all taxes and charges as applicable as per existing government norms.

Therefore, you are hereby instructed to please start the work in consultation with the concern Assistant Engineer and Junior Engineer of this division for the above mentioned subject at site and as per norms mentioned in the e-N.I.T.

The work will have to be commenced within seven days from the date of received of the letter and will be completed within stipulated time 365 (Three Hundred Sixty Five) Days as mentioned in the e-N.I.T.

Contextually it is worthy to mention here that no sub-let of work in any part of form will be allowed and engagement of authorized agency/ person / stand in will not be allowed for execution of works and will be strictly followed.

You are further requested to please collect the form of application for contract labour (Regulation & Abolition) from appropriate authority and submit the same in duplicate to this office at an early date.

Thanking You,

Yours faithfully,



Executive Engineer

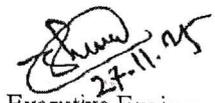
M.E.Dte., Birbhum Division
UD & MA Deptt., Govt. of W.B.

Date:- 27.11.2025

Memo No. MED/BIR/497 (1/(10)/15-7/2021

Copy Forwarded for information and taking necessary action to:

1. The Chairman Rampurhat Municipality, Birbhum.
2. The Director, SUDA. ILGUS BHAVAN, HC Block Sec-III Bidhannagar, Kol-106
3. The Secretary, M.E.Dte., Govt. of W.B, BikashBhaban (1st. F), Salt Lake, Kol- 91.
4. The Chief Engineer (South Zone) M.E.Dte., Govt. of W.B, Bikash Bhaban (1st. F), Salt Lake, Kol- 91.
5. The Additional Chief Engineer(South), M.E.Dte., Govt. of W.B, Bikash Bhaban (1st. F), Salt Lake, Kol.- 91
6. The District Magistrate, Birbhum, Suri, Birbhum.
7. The Superintending Engineer, West Circle, Burdwan.
8. Sri Malay Bhattacharya, Assistant Engineer, M.E.Dte., Birbhum Division.
9. The Divisional Accountant M.E.Dte., Birbhum Division.
10. Sri Bibek Gupta, Jr. Engineer, M.E.Dte., Birbhum Division.



Executive Engineer,
M.E.Dte., Birbhum Division
UD & MA Deptt., Govt. of W.B.
M.E. Dte.
Govt. of W. B.

সূডা

রাজ্য নগর উন্নয়ন সংস্থা

SUDA

STATE URBAN DEVELOPMENT AGENCY

“ইলগাস ভবন”, এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ
 “ILGUS BHAVAN”, HC Block, Sector-III, Bidhannagar, Kolkata - 700 106, West Bengal

Memo No.: SUDA-1395/2024/10182

Date: 31.12.24

From: Sri Joly Chaudhuri, WBCS (Exe.)
 Director, SUDA

To: M/s. ROHINI FIRE SAFETY PVT LTD,
 First Floor, 61, Shambhunath Pandit Street, Bhowanipur, Kolkata, West Bengal, 700025

LETTER OF ACCEPTANCE CUM WORK ORDER

Sub: Letter of Acceptance (LoA) cum Work Order for 'Disposal of 2.07 Lakh MT of legacy waste through Bio-mining and Bio-remediation process and reclamation of the land at Bolpur, Rampurhat and Suri dump site within **Bolpur, Rampurhat and Suri Municipality** under Swachh Bharat Mission/Mission Nirmal Bangla in West Bengal.'

Ref: NIT No.: SUDA-1395/2024/6743 dated 10.09.2024 , eTender ID: 2024_MAD_748590_1

Sir/Madam,

With reference to the above subject, this is to inform you that your offer for 'Disposal of 2.07 Lakh MT of legacy waste through Bio-mining and Bio-remediation process and reclamation of the land at Bolpur, Rampurhat and Suri dump site within **Bolpur, Rampurhat and Suri Municipality** under Swachh Bharat Mission/Mission Nirmal Bangla in West Bengal.' has been accepted by the Competent Authority of the Urban Development & Municipal Affairs Department for being the lowest financial bidder. Hence, you are requested to start the work as mentioned in the NIT at your offered rate i.e **Rs.524.00** (Rupees five hundred and twenty-four only) per metric ton inclusive of all taxes & duties and GST. The work is to be executed in compliance with all terms and conditions as mentioned in the bid document.

2. You are requested to submit-

- Balance Earnest Money of **Rs.11,69,360.00** (beyond Rs.10.00 lakh) shall be deposited within **10 days** from the date of issuance of LoA cum Work Order in the form of a Bank Draft drawn in favour of 'State Urban Development Agency', from any nationalized bank payable at Kolkata. The EMD will be converted to Security Deposit and additional amount of **08%** will be deducted towards Security Deposit from each running bill. Such deducted total amount will be refunded after **03 months** from the payment of the full and final settlement bill of the work.
- Performance Bank Guarantee (PBG) of **Rs.54,23,400.00** (i.e. 5% of the amount offered including GST) to be submitted and it shall be valid upto **30 months** (till the expiry of 06 months after completion of the project) from the date of issuance of LoA cum Work Order. The PBG shall be deposited within **15 days** from the date of issuance of LoA cum work Order.
- You are also requested to please execute a formal tripartite agreement with the undersigned and Concerned ULBs within fifteen (**15**) days from the date of issue of this LoA cum Work Order and submit to this office as per the terms and conditions mentioned in the e-RfP document, failing which this Letter of Acceptance cum Work Order may be treated as cancelled.

3. The date of commencement of the said work will be reckoned from the date of receipt of this letter and shall remain valid for a period of **24 months** including **2.5 months** mobilization and installation of machineries.

4. The entire work will have to be executed as per scope of work and terms and conditions mentioned in the e-RfP, tripartite agreement and as stipulated below:

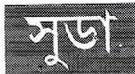
দূরভাষ : (০৩৩) ৬৬৩৬৬৬০০

Tel : (033) 66366600, E-mail : wbsudadir@gmail.com

Account Section : (033) 66366627

D. Paulhan.

31.12.2024



রাজ্য নগর উন্নয়ন সংস্থা

11

SUDA

STATE URBAN DEVELOPMENT AGENCY

“ইলগাস ভবন”, এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ
“ILGUS BHAVAN”, HC Block, Sector-III, Bidhannagar, Kolkata - 700 106, West Bengal

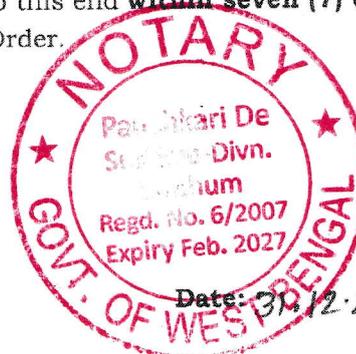
- (i) Completion of the entire work within stipulated time period as mentioned in the NIT.
 - (ii) Payment terms: As per commercial terms & conditions of NIT.
 - (iii) Penalties: As per Terms of Reference (ToR) of NIT
5. The work will be executed subject to the supervision and control of the Engineers of State Urban Development Agency on behalf of the Urban Development and Municipal Affairs Department, Government of West Bengal along with Engineers of ULBs and subject to periodic appraisals and on-site tests conducted by the statutory authorities including but not limited to the Central Pollution Control Board (CPCB) and West Bengal Pollution Control Board (WBPCB). Compliance to the periodic directions by the Hon'ble National Green Tribunal are to be adhered to within the given timeline.
 6. The company shall remain fully liable and indemnify the State Government for imposition of penalty / fine in the event of any adverse reports / failure reports conducted by the WBPCB or the CPCB as the statutory authorities or any other statutory authorities.
 7. **Shri Dipak Naskar, Superintending Engineer, SUDA** shall be the overall in-charge of the project assisted by other Engineers of SUDA.
 8. You are further requested to submit acceptance letter to this end **within seven (7) days** from the date of issuance of Letter of Acceptance cum Work Order.

Yours faithfully,

Chandhan

31.12.2024

Director, SUDA



Memo No.: SUDA-1395/2024/1082/1(10)

Copy forwarded for kind information to:

- (1) District Magistrate, Concened District
- (2) Sri A. Kr. Sarkar, FA, UD&MA Department, Govt. of West Bengal
- (3) Sri A. Mukhopadhyay, Additional Secretary, UD&MA Department, Govt. of West Bengal
- (4) Sri A. Ray, Special Director & Financial Advisor, SUDA
- (5) Sri A. Das, Deputy Director, SUDA
- (6) Sri D. Chakraborty, FO, SUDA
- (7) Sri D. Naskar, SE, SUDA
- (8) Executive Officer, Concerned ULBs
- (9) Private Secretary to Hon'ble MIC, UD & MA Department, Govt. of West Bengal
- (10) Sr. PS to Principal Secretary, UD & MA Department, Govt. of West Bengal

Chandhan

31.12.2024

Director, SUDA

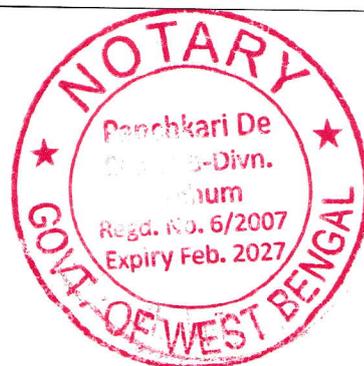
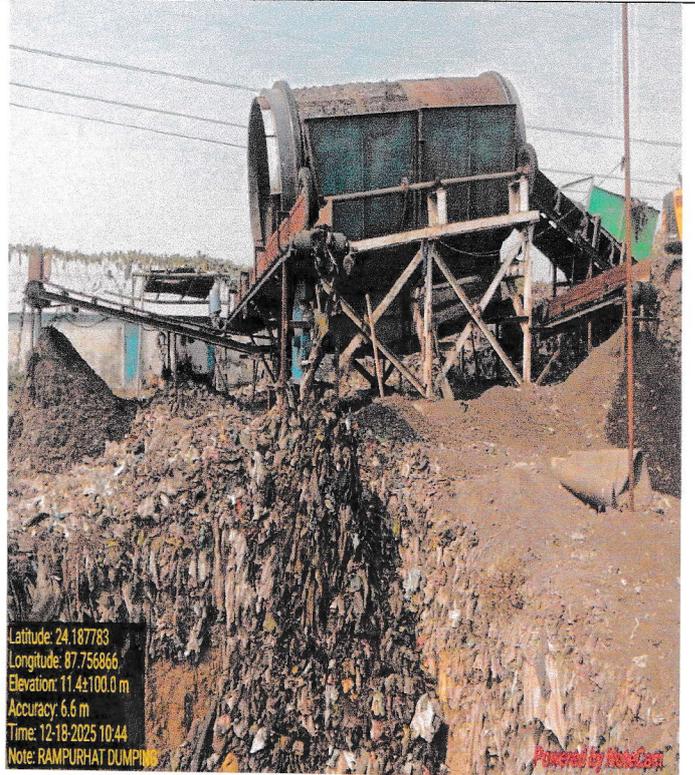
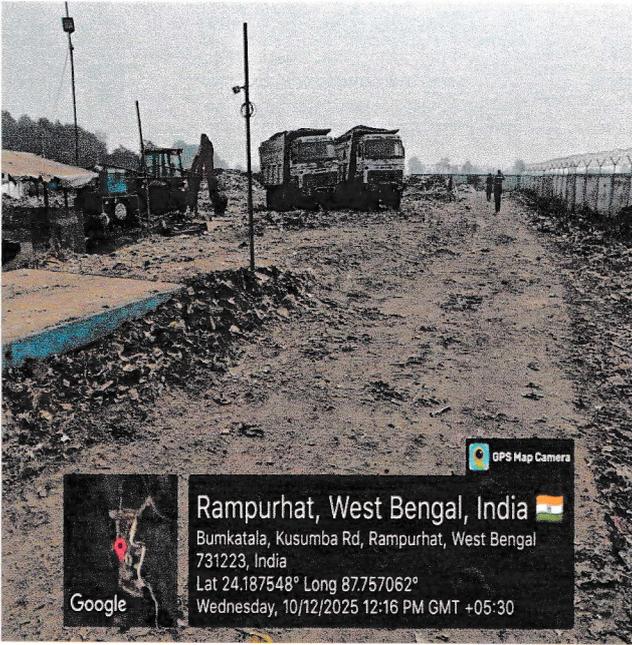
দূরভাষ : (০৩৩) ৬৬৩৬৬০০

Tel : (033) 66366600, E-mail : wbsudadir@gmail.com

Account Section : (033) 66366627

12

RAMPURHAT MUNICIPALITY DUMPING GROUND





WB Rural Sanitation Monitoring System
Gram Panchayat wise Wise Customize SWM Report under RAMPURHAT-I Block

Report generated on :- 18-Dec-2025 02:40 pm

SL No	Gram Panchayat	No. of Block	No of SWM unit Completed	No of Functional Unit	No of units where daily collection not reported during last 15 days	No of E cart tender done	E cart tender amount	No of E cart workorder issued	E cart workorder amount	E cart purchase /work completed	Expenditure made on E cart	No of Segregation cum storage shed community tender done	Segregation cum storage shed community tender amount	No of Segregation cum storage shed community workorder issued	Segregation cum storage shed community workorder amount	Segregation cum storage shed community purchase /work completed	Expenditure made on Segregation cum storage shed community
✓	AYAS	1	1	1	0	2	3,50,000	2	3,50,000	2	322000	2	4,71,000	2	4,71,000	2	234963
✓	BARSHAL	1	1	1	0	2	3,22,592	2	3,22,592	2	322592	1	2,35,500	1	2,35,500	1	235500
3	BONHAT	1	1	1	1	2	3,50,000	2	3,50,000	2	322000	1	2,35,541	1	2,34,746	1	234694
✓	DAKHALBATI	1	1	1	0	2	3,50,000	2	3,50,000	2	322000	1	2,33,900	1	2,33,666	1	233386
5	KASTHOGORA	1	1	1	1	2	3,50,000	2	3,50,000	2	322000	1	2,35,500	1	2,35,500	1	232599
✓	KHARUN	1	1	1	1	2	2,90,075	2	2,90,075	2	290075	1	10,11,118	1	10,11,118	1	400000
✓	KUSUMBA	1	1	1	1	2	3,50,000	2	3,50,000	2	322000	1	2,33,736	1	2,33,596	1	233596
8	MASHRA	1	1	1	0	2	3,50,000	2	3,50,000	2	322000	1	2,33,736	1	2,33,736	1	206532
9	NARAYANPUR	1	1	1	1	2	2,60,592	2	2,60,592	2	260592	1	2,35,500	1	2,35,265	1	234048
Total		9	9	9	5	18	29,73,259	18	29,73,259	18	2805259	10	31,25,531	10	31,24,127	10	2245318

14

Details of SWM Activities under Kharun GP :

Segregation Shed (MRF) :

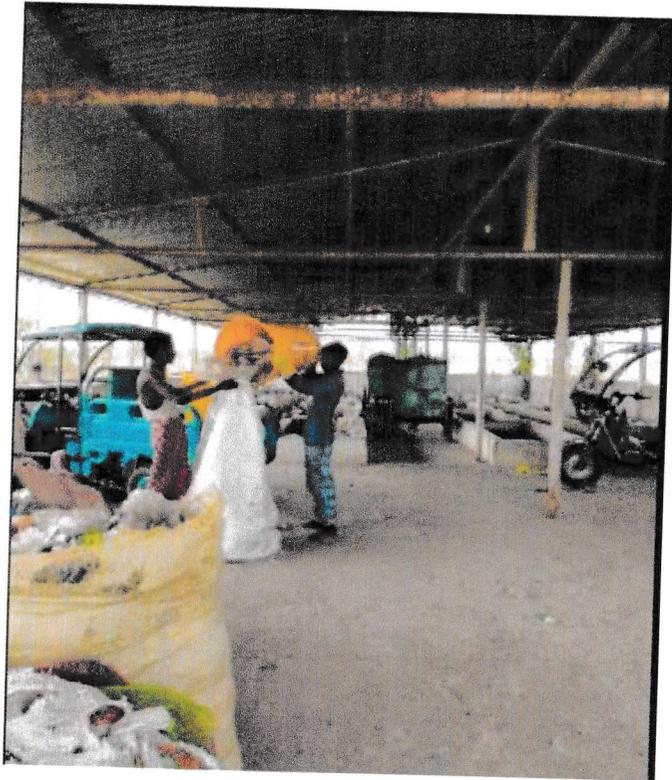
Expenditure Amount Rs. 400000.00 (1no.)

Compost Pit :

Expenditure Amount Rs. 95000.00 (01nos.)

E-Cart :

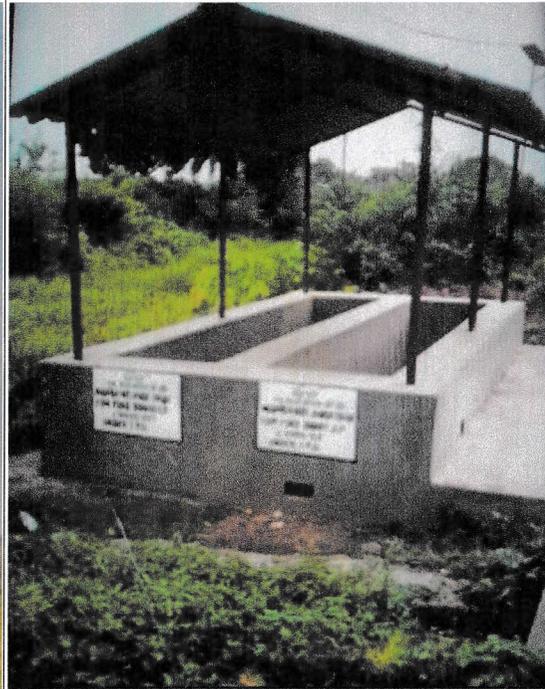
Expenditure Amount Rs. 290075.00 (2nos)



15

Details of SWM Activities under Kusumba GP :

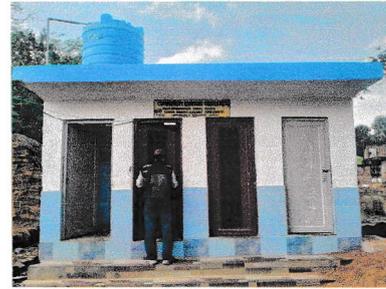
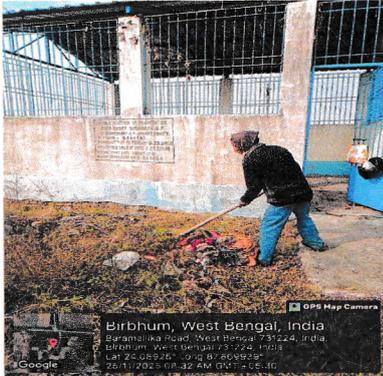
Segregation Shed (MRF) :	Expenditure Amount Rs. 233596.00 (1no.)
Compost Pit :	Expenditure Amount Rs. 1,37,728.00 (20nos.)
E-Cart :	Expenditure Amount Rs. 322000.00 (2nos)





Details of SWM Activities under Budhigram GP :

- Segregation Shed (MRF) : Expenditure Amount Rs. 235500.00 (1no.)**
- Compost Pit : Expenditure Amount Rs. 175875.00 (15nos.)**
- E-Cart : Expenditure Amount Rs. 320000.00 (2nos)**

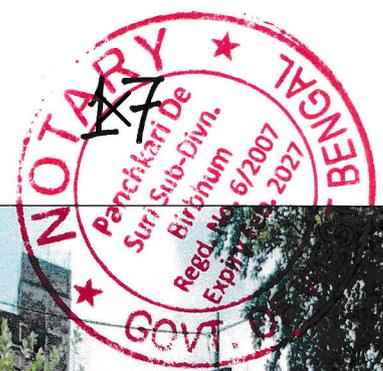


Details of SWM Activities under Sahapur GP :

- Segregation Shed (MRF) : Expenditure Amount Rs. 235005.00 (1no.)**
- Compost Pit : Expenditure Amount Rs. 20304.00 (2nos.)**
- E-Cart : Expenditure Amount Rs. 640000.00 (2nos)**



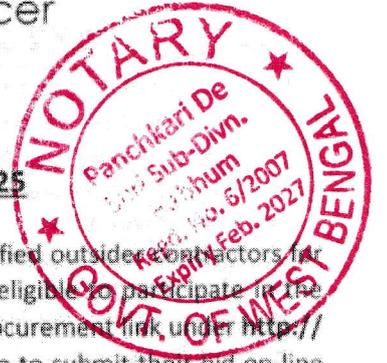
SWM Activities at Dabuk Gram Panchayat



GOVERNMENT OF WEST BENGAL
Office of the Block Development Officer
Rampurhat - I Development Block

e - TENDER NOTICE

WB/BIR/RPH-I/ NIT- 04 (2025-26)/BDO dt. 21/ 11 /2025



Sealed percentage rate tender for the under mentioned works are invited from bonafied outside contractors for the work as per list published with this notice. The intending tenderer if found himself eligible to participate in the tender should download the detail Tender Notice along with tender document from "e-procurement link under [http:// www.wbtenders.nic.in](http://www.wbtenders.nic.in)" & <http:// www.birbhum.gov.in>" website. The tenderer will have to submit their bid on-line in two cover/ folder system containing prequalification document (Technical Bid) in one and Financial Bid in another. the list of important dates is also given in Section - I of standard Bidding document (SBD).

Date and Time Schedule

Sl. No.	Particulars	Date & Time
1.	Date of uploading of NIT and other documents (online) (Publishing Date)	On 21/11/2025 (as per Server clock)
2.	Date of Downloading Prequalification Cum Tender Document Starts	21/11/2025 from 10:00 Hrs. upto 02/12/2025 to 18:00 Hrs.
3.	Online bid submission start	21/11/2025 time 10:00 Hrs.
4.	Online bid submission end (as per Server clock)	02/12/2025 time 18:00 Hrs.
5.	Time & Date for opening Technical Bid/ Bids	05/12/2025 at 12:00 Hrs.
6.	Time & Date of opening Financial Bids : To be communicated later after opening of technical evaluation.	

The detailed tender notice along with Tender Documents and other forms is available at "e-procurement link under <http:// www.wbtenders.nic.in>" & <http:// www.birbhum.gov.in>" website

FUND :- SBM (G)

1	Construction of Machine Shed & Storage Room for Plastic Waste Management Unit at Rampurhat -I Development Block	1000000.00	20000.00	2500.00	90 Days	Same as above
FUND : - Paschim Banga Samagra Shiksha Abhiyan, Birbhum (MEMO NO. 697 (8) / CW / SSM/BIR. DATED: 04/07/2025)						
2	Repairing and renovation works of Hazi Moula Box Primary School UDISE CODE 19082401002 [2nd Call]	228613.00	4572.00	750.00	90 Days	Same as above

Block Development Officer
Rampurhat - I Development Block
Rampurhat, Birbhum

TERMS AND CONDITION

- Intending Tenders will have to produce valid up to date attested copy of Income Tax return, Trade Licence, PAN Card, GST No (if any), Profession Tax Certificate, Credential with **Completion Certificate** must be uploaded (**Last five years**) etc. along with the application those will not be returned. All certificate must be supported with work order and completion certificate.
- I.T, GST & Construction Cess will be deducted as per Government Rule.
- The tenderers must be deposit the earnest money and Processing fees on **A/c No. 463505000110, IFSC : ICIC0004635, ICICI BANK RAMPURHAT** in favour of the undersigned.
- The rate quoted should be inclusive of all taxes, loading, unloading, royalty, stacking etc.
- The intending Tenderers must satisfy themselves about the site condition so that no extra conveyance will rise in future.
- The undersigned reserves the right to reject any or all tenders without assigning any reason what so ever.
- Work Order will be issued after placement of fund.

- 8 Irrelevant documents must not be uploaded (this may cause disqualification in technical bid).
 9 The tenderers must be engaged unskilled labours for Karmashree Project.

19

Memo No.:- 2720 /1(10)/ R - I

DATE:- 21/11/2025

Copy forwarded for kind information to :

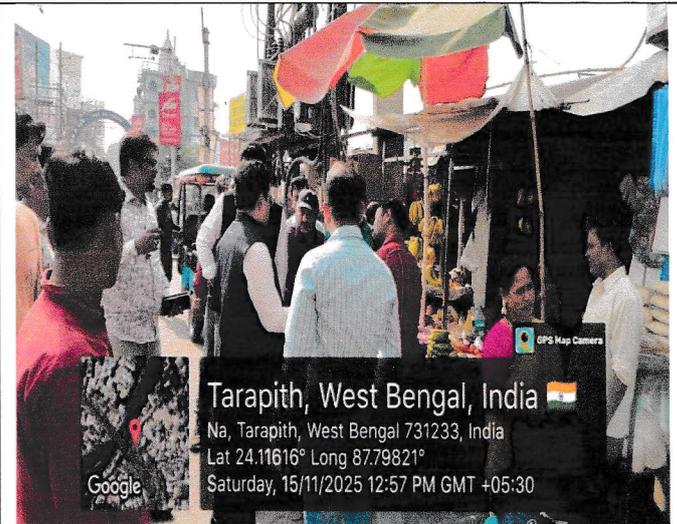
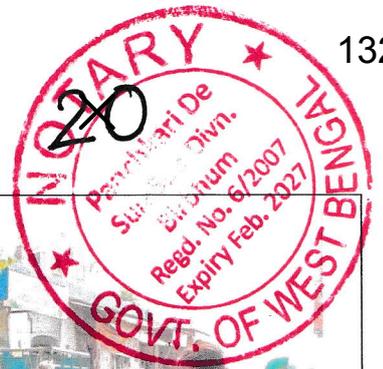
- 1 The District Magistrate, Suri, Birbhum.
- 2 The Sub-Divisional Officer, Rampurhat.
- 3 The DIO, NIC, Birbhum with a request to upload this NIT in the Birbhum District's Website.
- 4 The Sabhapati, Rampurhat - I P.S.
- 5 The Sahakari Sabhapati, Rampurhat - I P.S.
- 6 The Karmadhakshya P.K.O.P.S.S., Rampurhat - I P.S.
- 7 A/c Cum-H/C of this Office.
- 8 J.E. (All) Rampurhat - I Development Block.
- 9 All Prodhan, Rampurhat - I Development Block.
- 10 Office Notice Board.



Block Development Office

Rampurhat - I Development Block

Rampurhat, Birbhum



Annexure-R-2/5

21

etc, 3/2/3
16/6/173.47
Section
File No.
Date... 16/01/17

GOVERNMENT OF WEST BENGAL
LAND AND LAND REFORMS AND REFUGEE RELIEF AND REHABILITATION DEPARTMENT
GE(M)/LRA-III BRANCH, NABANNA, 325, SARAT CHATTERJEE ROAD,
P.O. SHIBPUR, HOWRAH-711 102

Memo No.109-GE(M)/2L-272/16

Date: 10.01.2017

From: The OSD & EO Assistant Secretary
to the Government of West Bengal.

To : The District Magistrate & Collector, Birbhum,
P. O. & Dist. -Birbhum.



Subject : *Inter-Departmental Transfer of 23.46 acres of Govt. land at Mouza-Bhatina, J.L. No. 19 under P.S./Block-Rampurhat in favour of the Urban Development and Municipal Affairs Department, Govt. of West Bengal for Solid Waste Management.*

With reference to above, the undersigned is directed to state that sanction is hereby accorded to the proposal for inter-departmental transfer of 23.46 acres of Govt. land, as detailed in the schedule below, in favour of the *Urban Development and Municipal Affairs Department, Government of West Bengal for Solid Waste Management in the district of Birbhum :*

Schedule

District	P.S.	Mouza	J.L. No.	Plot No.	Area (in acre)
Birbhum	Rampurhat	Bhatina	19	840, 843, 844, 848, 849,	23.46

2. The *Urban Development and Municipal Affairs Department, Government of West Bengal* will hold the land as sanctioned on the following terms and conditions:

(i) The land will be reverted to the Land and Land Reforms Department when no longer required by the *Urban Development and Municipal Affairs Department, Government of West Bengal.*

(ii) If it is found that the land has not been utilized for a period of 3 (three) years from the date of taking over possession, the Land & Land Reforms Department may resume such quantum of land from the *Urban Development and Municipal Affairs Department, Government of West Bengal.*

(iii) The *Urban Development and Municipal Affairs Department, Government of West Bengal* will not alienate the land.

(iv) The *Urban Development and Municipal Affairs Department, Government of West Bengal* will not lease out or let out or transfer any portion or whole of the land at all.

(v) If any portion of the land so sanctioned is found surplus to the requirements at any stage for the purpose afore mentioned, the said portion of land shall be reverted to the Land and Land Reforms Department.

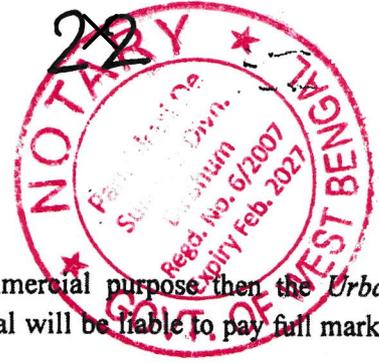
(vi) If it is subsequently found that the subject land is involved in any Court Case in any Hon'ble Court of Law including WBLRTT, then all concerned shall abide by the orders as may be passed by such Hon'ble Court or WBLRTT.

(vii) The *Urban Development and Municipal Affairs Department, Government of West Bengal* will not utilize the land for commercial purpose.

Sudheer boher
A. Baha
17-01-17

Contd....

-2-



(viii) If it is detected subsequently that land is being used for commercial purpose then the *Urban Development and Municipal Affairs Department*, Government of West Bengal will be liable to pay full market value of the land as to be assessed on the date of such detection.

3. It is accordingly requested to hand over possession of land so sanctioned to the authorized representative of the *Urban Development and Municipal Affairs Department*, Government of West Bengal immediately and report compliance thereof to this Department early. A copy of the possession certificate should also have to be furnished to this Department.

Sdf
OSD & EO Assistant Secretary
to the Govt. of West Bengal

Memo. No.109/1(4)-GE (M)

Date: 10.01.2017

Copy forwarded for information and necessary action to:

1. The Secretary to the Govt. of West Bengal,
Urban Development and Municipal Affairs Department,
Nagarayan, Sector-I, Block-DF-8,
Bidhan Nagar, Kolkata-700 064.
2. The Director of Land Records & Survey, WB
35, Gopalnagar Road, Alipore, Kol-700027.
- ✓ 3. The ADM & DL & LRO., Birbhum,
P. O.-Suri, Dist.- Birbhum.
4. Guard file of GE(M) Branch.

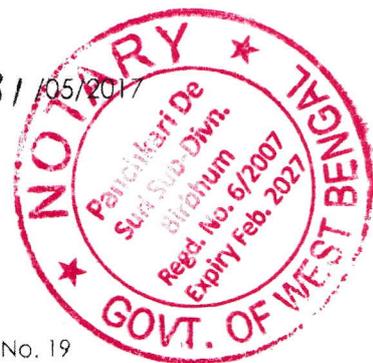
Anuskar
10.01.17
OSD & EO Assistant Secretary
to the Govt. of West Bengal

28

Government of West Bengal
Office of the District Land & Land Reforms Officer,
Birbhum, Suri.

Memo.No.LT/ 3281 /IDT,UD and MA Deptt./R'hat I dated,Suri,the 31/05/2017

To
The Secretary,
to the Govt. of W.Bengal,
Urban Development and Municipal Affairs Department,
Nagarayan, Sector-I, Block-DF-8.
Bidhan Nagara, Kolkata- 700064.



Sub:- IDT of 27.19 acres of Govt. land at Mouza- Bhatina, J.L. No. 19 under P.S./Block Rampurhat in favour of the Urban Development and Municipal Affairs Department Govt. of West Bengal for Solid Waste Management, in place of earlier sanctioned scheme.

Ref.:- i) Memo. No. 109-GE(M)/2L-272/16,
dt. 10.01.2017 of the L&LR and RR and R Deptt.
ii) Memo. No. 406 dtd. 24.04.2017 of BL&LRO, Rampurhat-I.

Sir,

This is to inform you that a proposal for Interdepartmental Transfer of 23.46 acre of Govt. land at Mouza- Bhatina, J.L. No. 19, P.S. Rampurhat had been initiated in favour of the Urban Development and Municipal Affairs Department, Govt. of West Bengal for Solid Waste Management and sanction has been accorded to the proposal for Inter Departmental Transfer of 23.46 acre of Govt. land in favour of the Urban Development and Municipal Affairs Department, Govt. of West Bengal for Solid Waste Management, vide Memo. No. 109-GE(M)/2L-272/16 dt. 10.01.2017 of L. & L.R. Deptt. (copy enclosed).

Under Memo. No. LT/755 dtd. 10.02.2017 of D.L. & L.R.O., Birbhum, the B.L. & L.R.O., Rampurhat- I has been requested to hand over possession to the authorized representative of the Urban Development and Municipal Affairs Department(copy enclosed).

The B.L. & L.R.O., Rampurhat- I under his Memo. No. 406 dtd. 24.04.2017 has intimated that 80% of the plots in question are covered with planted trees of 6-7 feet in height. Cutting-down of such trees is not desirable as the locality is humid and dry in nature. An alternative land at plot no. 142 and 291 of Mouza- Radipur, J.L. No. 21, total area 27.19 acre has been found out by the B.L. & L.R.O., Rampurhat-I and reported that will serve the purpose very effectively(copy enclosed).

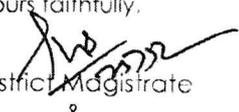
Now, I like to submit that the earlier proposal of Inter Departmental Transfer of 23.46 acre of land in Mouza- Bhatina may kindly be cancelled and the said land may be returned back to L. & L. R. Deptt.

In place of that, an alternative land at Plot No. 142 & 291 of Mouza- Radipur, J.L. No. 21. Total area - 27.19 acre may be proposed to L & L. R. Department for Inter Departmental Transfer for setting up of Solid Waste Management Unit.

This may kindly be done as a special case for the public interest. Inconvenience cause is highly regretted.

Encl. : As stated.

Yours faithfully,


District Magistrate

&
Collector, Birbhum

Memo.No.LT/ 3281/1(3)/IDT,UD and MA Deptt./R'hat I dated,Suri,the 31/05/2017
Copy forwarded to the:-

- 1) Principal Secretary, to the Govt. of W.B., L. & L. R. Deptt., GE(M)/LR-III Br., NABANNA, Howrah 711102 for kind information and perusal.
- 2) A.D.M. (G), Birbhum & C.E.O., Tarapith Rampurhat Development Authority, for information.
- 3) Assistant Secretary, to the Govt. of W.B., L. & L. R. Deptt.,GE(M)/LR-III Br., NABANNA, Howrah 711102 for information and taking necessary action.


District Magistrate

&
Collector, Birbhum.

nc

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA.

Execution Application No.6/2025/EZ

Arising out of:

Original Application No.30 of 2014/EZ

In the matter of :

Joydeep Mukherjee

...Decree Holder

Versus

Chief Secretary, Government of West Bengal & Ors.

...Judgment Debtor (s)

SUPPLEMENTARY AFFIDAVIT OF COMPLIANCE
FILED ON BEHALF OF THE RESPONDENT
NO.2/JUDGMENT DEBTOR NO.2, THE DISTRICT
MAGISTRATE, BIRBHUM.

Sibojyoti Chakrabarti
Advocate
State of West Bengal
(M): 9007035534